

कितने दिन विलम्ब से आई तथा कितने विलम्ब से गई ;

(ख) उक्त गाड़ियों के विलम्ब से आने के क्या कारण हैं ; और

(ग) क्या भोपाल स्टेशन पर गाड़ियों के विलम्ब से पहुंचने के बारे में पूर्व घोषणाएँ की जाती हैं ।

रेल मंत्रालय में उपमंत्री (श्री मल्लिकाजुन) : (क) और (ख) सूचना इकट्ठी की जा रही है और समा पटल पर रख दी जायेगी ।

(ग) जी हां ।

Delivery of ships to Shipping Corporation of India by Yugoslav Shipyard

1570. SHRI HARVENDAR SINGH HANSPAL:

SHRI N. P. CHENGALRAYA NAIDU:

Will the Minister of SHIPPING AND TRANSPORT be pleased to refer to the reply to Unstarred Question No. 1578 given in the Rajya Sabha on the 5th December, 1980 and state:

(a) whether it is a fact that Yugoslav Government has approached the Government of India to help resolve the dispute between the Shipping Corporation of India and the Yugoslav Shipyard for not delivering four ships to SCI;

(b) if so, what progress has been made to settle the dispute;

(c) what is the nature of the dispute; and

(d) whether the matter is already pending in a court of law in that country?

THE MINISTER OF SHIPPING AND TRANSPORT (SHRI VEERENDRA PATIL): (a) Uljanik Shipyard, Pula (Yugoslavia) approached the Government through Indian Ambas-

sador in Belgrade to settle the dispute between them and Shipping Corporation of India relating to the delivery of four cargo ships.

(b) SCI has concluded an agreement with the Uljanik Shipyard, Pu'a on 13-1-1981 within the framework of the terms and conditions approved by the Government. According to the agreement SCI will be delivered two vessels at the contract price and it will forego the claim of other two vessels. It will also be returned deposited amount for two vessels with the interest at the rate of 7½ per cent per annum among other conditions. In pursuance of the above SCI has been delivered first vessel on 17th February, 1981 and the second vessel is scheduled for delivery on 16-3-1981.

(c) SCI had contracted purchase of four vessels from Uljanik Shipyard, Pula at the contract price of 10.3 million US Dollars per vessel. Subsequently, the Shipyard demanded an increase over the contract price which ultimately led to the dispute between the two.

(d) Proceedings initiated in District Commercial Court, Yugoslavia by the Shipyard and arbitration proceedings launched by SCI have been suspended pending withdrawal of the suit.

Demarcation of boundary of old port of Tuticorin

1571. SHRI V. GOPALSAMY:
SHRI K. CHATHUNNI
MASTER:

Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether Government have recently demarcated the boundary and extent of the old port of Tuticorin; and

(b) if so, what are the details in this regard?

THE MINISTER OF SHIPPING AND TRANSPORT (SHRI VEERENDRA PATIL): (a) No, Sir.

(b) Question does not arise.